

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.4108 of 2020**

Md. Imran Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Abhishek Kumar Dubey, Advocate
For the State : Ms. Priyanka Bobby, A.C. to G.A.-I

09/06.09.2021 The present writ petition is taken up today through Video conferencing.

Mr. Shivam Utkarsh Sahay, learned A.C. to Mr. A.K. Das, Advocate submits that he has not been able to contact the respondent no.6, so as to clarify the issue with regard to filing of two Vakalatnamas on behalf of the said respondent as has been recorded in order dated 28th July, 2021. He, accordingly, prays for some more time for the said purpose.

In view of the said prayer, put up this case under the heading "**For Admission**" on 27th October, 2021.

Till then, the interim order dated 11th January, 2021 shall continue.

(Rajesh Shankar, J.)

Rohit